

to check unauthorised constructions and encroachments on public land.

Development of Hyderabad

779. SHRI SULTAN SALAHUDDIN OWAISI : Will the PRIME MINISTER be pleased to state :

(a) whether the development of Hyderabad has not been provided any attention by the Union Government for the last so many years;

(b) whether the Government propose to provide more funds to develop the city; and

(c) if so, the details thereof including the action taken/proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c) A Centrally Sponsored Scheme for infrastructure development in five mega cities including Hyderabad was initiated during 1993-94. The main features of the scheme as approved by the Cabinet Committee on Economic Affairs on 16.3.1995 are : (i) the sharing between Central and State Governments would be in ratio of 25:25 and the balance 50% is to be met from Institutional Finance; (ii) the projects to be included under the scheme would be of three categories; (a) Basic services projects; (b) User charge based projects and (c) Remunerative projects; (iii) the funds are to be channelised through a specialised institution/nodal agency at the State level which would provide project related finance for urban infrastructure projects including water supply, sewerage, drainage, sanitation, city transport networks, land development, slum improvement, solid waste management etc. Upto 31.1.1997 a sum of Rs. 53.41 crores was sanctioned as Central share to the nodal agency of Hyderabad viz. Hyderabad Urban Development Authority (HUDA) and the State Level Project Sanctioning Committee has approved 14 projects at a cost

of Rs. 251.17 crores to be taken up under Mega City Scheme. The reported expenditure incurred upto 30.11.1996 on the projects related to Hyderabad is Rs.55.88 crores. Allocation of more funds will be subject to the performance of the nodal agency and the availability of funds under the scheme.

TRYSEM

780. SHRI DINSHA PATEL : Will the Minister of Rural Area and Employment be pleased to state:

(a) the quantum of Central assistance provided for Training of Rural Youth for Self-Employment (TRYSEM) and the total number of beneficiaries under the Programme during the last three years with specific reference to Gujarat;

(b) whether the Government have issued any guidelines with regard to coverage of youths belonging to Scheduled Castes/Scheduled Tribes and women to the State Governments;

(c) if so, the details thereof; and

(d) whether the Government's machinery for monitoring of the scheme is working satisfactorily ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) The Statement indicating central assistance provided and total number of youth trained during the last three years and the current year (upto January, 1997) under TRYSEM in Gujarat is enclosed.

(b) and (c) As per TRYSEM guidelines, at least 50% of the total youth trained should be drawn from the Scheduled Caste and Scheduled Tribe communities. Forty per cent of the assistance is earmarked for women. The total number of SCs/STs and women trained during the last three years and the current year (upto January, 1997) is given in the Statement enclosed.

(d) Yes, Sir.

Statement

Financial physical progress during 1993-94 to 1996-97

Year	Financial (Rs. in Lakh)				Physical					
	Central Allocation		Central Release		No. of trained youth		No. of SC/ST in trained youth		No. of Women in trained youth	
	All-India	Gujarat	All-India	Gujarat	All-India	Gujarat	All-India	Gujarat	All-India	Gujarat
1993-94	5573.00	157.24	5017.11	157.24	303821	12037	145298	6749	153981	4336
1994-95	4470.75	125.67	4612.27	195.67	281874	11794	126978	6227	137822	5904
1995-96	4525.00	125.67	4524.998	122.28	301651	10958	139767	6738	129911	4655
1996-97	4525.00	125.67	2512.742	121.98	199668	4749	94043	2103	106607	2391

(Upto Jan.97)